

with a view to ensuring that some money is available to migrants from time to time during the month and that the entire doles for the month are not frittered away at the beginning of the month. Steps to be taken in the event of a migrant's refusal of an offer of work have been indicated with a view to discouraging desertion and encouraging migrants to take up work offered to them.

STATEMENT

Doles will now be payable at full rates for the first two months and not for one month only. The period, for which deduction at the rate of Rs. 20 per month for every able-bodied male adult migrant is to be made, has been reduced from 3 months to 2 months. The period for which deductions are to be made at the rate of Rs. 30 per month in respect of such persons, namely 3 months, as also the total period for which doles will be payable, namely 7 months, remain unchanged. The doles will now be paid in 3 instalments during a month, and not monthly in one instalment. According to the revised orders, an able-bodied male migrant will be given 3 chances to accept work, when the same is available. If he declines the first offer, the deductions of Rs. 20 and Rs. 30 mentioned above shall not be restored. If he declines a second time, the cash dole of the family shall be reduced by 50 per cent for the period he does not work. If he declines an offer of work for the third time, he and the members of his family shall be discharged from the camp. A clarification has also been issued to the effect that the 7 months' period for which doles are payable at a relief camp, where work is provided, will not take into account the period spent in reception centres or in transit camps.

Sampurnanand Committee's Report

- *220. { Shri Ramachandra Ulaka:
 { Shri Dhuleshwar Meena:

Will the Minister of Education be pleased to refer to the reply given

to Starred Question No. 422 on the 4th March, 1964 and state:

(a) whether Government have since considered the recommendations of the Sampurnanand Committee on National Education policy; and

(b) the decision of Government thereon?

The Minister of Education (Shri M. C. Chagla): (a) The matter is still under consideration.

(b) Does not arise.

Selection Grade for Assistants

- *220. { Shri Ramachandra Ulaka:
 { Shri Dhuleshwar Meena:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1141 on 22nd April, 1964 and state:

(a) whether the question of introducing selection grade for Assistants has since been finalised; and

(b) if so, the result thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). It has been decided not to introduce a selection grade for Assistants.

Hazratbal Holy Relic Theft

- *221. { Shri Hari Vishnu Kamath:
 { Shri M. L. Dwivedi:
 { Shrimati Savitri Nigam:
 { Shri S. C. Samanta:
 { Shri Subodh Hansda:
 { Shri Hem Raj:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2 on the 27th May, 1964 and state:

(a) whether the investigation of the Hazratbal Holy relic theft case has been completed;